

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 69 OF 2020**

IN THE MATTER OF:

SUSHIL BHATT

....APPLICANT

VERSUS

MOON BEVERAGES LTD. & ORS

....RESPONDENTS

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FILED BY:

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Dated: 22.11.2021

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 69 OF 2020

IN THE MATTER OF:

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....APPLICANT

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MOON BEVERAGES LTD. & ORS

....RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NOS. 1 AND 2/
MOON BEVERAGES LIMITED WITH AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Respondent Nos. 1 and 2/Moon Beverages Limited, which is being represented through Mr. Mukesh Agarwal, who is the authorized signatory of the Answering Respondents. Mr. Mukesh Agarwal, Director is duly authorized vide Board Resolution dated 08.10.2021 to act on behalf of the Answering Respondents and is conversant with the facts of the present case and therefore competent to file the present Reply. Copy of the Board Resolution in favor of Mr. Mukesh Agarwal, Director is annexed herewith and marked as **ANNEXURE R-1**.

PRELIMINARY SUBMISSIONS

2. That before giving the para-wise reply, the Answering Respondent craves the leave and liberty of this Hon'ble Tribunal to make some preliminary submissions, which are necessary for the just and proper adjudication of the present case.

3. That the instant Application has been filed by the Applicant seeking to highlight the alleged problem of widespread pollution being caused by the industrial units of Respondent Nos. 1, 2 and 3. The Applicant has submitted that the industrial units of the Answering Respondent at Greater Noida and Sahibabad are running in an illegal manner and do not have the requisite statutory and regulatory permissions to conduct their operations. It has also been alleged that the industrial unit of the Answering Respondent has been discharging untreated effluents into the drains and has been causing water pollution, apart from illegally abstracting ground water without the permission of the concerned agency and doing direct recharge in contravention to the statutory provisions.
4. That it is submitted that the contents of the following paragraphs shall make it abundantly clear that all the allegations levelled by the Applicant against the Answering Respondent are completely baseless, unsubstantiated, vague, irresponsible and uncorroborated and seem to have been made with the intention of prejudicing the mind of this Hon'ble Tribunal against the Answering Respondent. It appears that the Applicant is either not fully conversant with the facts or has deliberately concealed, suppressed and misrepresented the facts so as to mislead this Hon'ble Tribunal. It is respectfully submitted that the Answering Respondent has not caused environmental pollution of any kind and has got all the necessary statutory approvals, licenses and permissions.

5. That the mala-fide intent of the Applicant is made evident by the fact that the Applicant has relied and placed on record some photographs, which were purportedly taken by the Applicant and which allegedly depict the illegal and wrong acts of the industrial unit of the Answering Respondent at Ghaziabad. The photographs are stated to have been taken by the Applicant on 14.03.2020 and allegedly show some untreated discharge taking place into a drain. The Answering Respondent states with full responsibility that the photograph dated 14.03.2020, annexed at Page 16 of the Original Application, showing some discharge taking place into a drain, does not even show the area around the boundary wall of the Ghaziabad premises of the Answering Respondent, as has been claimed, and it seems as if a photograph of some other area is being projected to be the Ghaziabad premises of the Answering Respondent by the Applicant, in order to mislead this Hon'ble Tribunal. Hence, the reliance on the photographs dated 14.03.2020 by the Applicant, in support of his submission that illegal industrial activities are being undertaken by the industrial unit of the Answering Respondent at Ghaziabad, is completely misplaced and unfounded.
6. That it is also pertinent to mention that the industrial unit of the Answering Respondent at Ghaziabad was permanently closed for industrial operations from 09.08.2020, where after all the industrial equipment at the Ghaziabad industrial unit of the Answering Respondent, including the Effluent Treatment Plant (ETP), has been

dismantled and the premises has been converted into a corporate office, with no industrial discharge taking place from the premises. It is also submitted that till the time the industrial unit remained in operation, the ETP installed at the Ghaziabad was more than sufficient to meet the needs of the industrial unit and untreated effluents were never discharged by the unit into the drain. Numerous inspections by the regulatory agencies, in which the ETP was always found properly functional and operational and the effluent samples were found to be within the environmental norms, are testimony to the said fact.

7. That further, the photograph at Page 29 of the Original Application, which according to the Applicant is proof of the fact that the industrial unit of the Answering Respondent at Ghaziabad is operating without permission, is also completely false as till the time the industrial unit of the Answering Respondent was running, it was doing so after having obtained all necessary approvals and permissions from the concerned agencies and departments.
8. That it is further submitted that at Para 9 of the Original Application, the Applicant has asserted that the Answering Respondent is doing direct recharge in contravention of Section 28 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and has relied on photographs dated 04.02.2020 in support of his submission. Without going into the question of veracity and genuineness of the said photographs, it is submitted that by the Applicant's own account, the photographs pertain to the industrial unit of Respondent No. 3 and

have got absolutely nothing to do with the units of the Answering Respondent so it is extremely irresponsible on the part of the Applicant to make misplaced and false allegations that the Answering Respondent is doing direct recharge at its units. It is reiterated, for utmost clarity, that the industrial unit of the Answering Respondent at Greater Noida (and Ghaziabad till the time it was operational) have never done any direct recharging and will refrain from doing so in the future as well.

9. It is pertinent to mention that no photographs or other evidence, showing any wrong act being done at the industrial unit of the Answering Respondent at Greater Noida, which is the only operational industrial unit of the Answering Respondent at present, has been placed on record by the Applicant, which itself indicates that the Applicant has only been levelling baseless and unsubstantiated allegations against the Answering Respondent and has completely failed to discharge its burden of making out a prima facie case against the Answering Respondent. The instant Application is nothing but a means of unnecessarily harassing the Answering Respondent, which has always complied with all the environmental norms and all the recommendations made by the regulatory agencies from time to time.
10. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last 34 years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests.

It has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the necessary approvals, licenses and clearances from the regulatory authorities and considers the same as not only its liability but also its duty as part of responsibly conducting its business interests. The Answering Respondent is functioning in conformity with the environmental norms and has employed all the necessary safeguards in the form of installing state of the art machinery to ensure that no pollution of any kind is caused by its industrial unit.

11. That the Answering Respondent has functioned with full responsibility since its inception and has ensured that no untreated effluents are discharged from its premises and that it has all the necessary statutory approvals. The Answering Respondent has fully complied with all the norms and is willing to subject itself to the strictest environmental standards that are applicable to it. All the necessary safeguards and machinery have been installed at the unit of the Answering Respondent in order to ensure that no untreated effluents are discharged into the water stream and no water pollution is caused.

12. That it is respectfully submitted that the industrial unit of the Answering Respondent has never functioned without the yearly consent required under the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the 'Air Act') and the yearly consent under the Water (Prevention and Control of Pollution) Act,

1974 (hereinafter referred to as the 'Water Act'), as has been irresponsibly alleged by the Applicant.

A true copy of the consent granted to the Ghaziabad unit of the Answering Respondent, under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, for the period from 01.01.2020 to 31.12.2021, is annexed and marked as **Annexure R-2.**

A true copy of the consent granted to the Greater Noida unit of the Answering Respondent, under Sections 21 and 22 of the Air (Prevention and Control of Pollution) Act, 1981, for the period from 01.01.2020 to 31.12.2021, is annexed and marked as **Annexure R-3.**

A true copy of the consent granted to the Greater Noida unit of the Answering Respondent, under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, for the period from 01.01.2020 to 31.12.2021, is annexed and marked as **Annexure R-4.**

A true copy of the consent granted to the Greater Noida unit of the Answering Respondent, under Sections 21 and 22 of the Air (Prevention and Control of Pollution) Act, 1981, for the period from 01.01.2020 to 31.12.2021, is annexed and marked as **Annexure R-5.**

A true copy of the consent granted to the Greater Noida unit of the Answering Respondent, under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, for the period from 06.07.2021 to 31.12.2022, is annexed and marked as **Annexure R-6.**

A true copy of the consent granted to the Greater Noida unit of the Answering Respondent, under Sections 21 and 22 of the Air

(Prevention and Control of Pollution) Act, 1981, for the period from 06.07.2021 to 31.12.2022, is annexed and marked as **Annexure R-7**.

13. That great care is taken to ensure that the Answering Respondent discharges no untreated effluents into the drain. The Answering Respondent is in the business of production of beverages which are food products and hence it is in the interest of the Answering Respondent itself that the quality of the ground water is not diminished or polluted as the beverages produced at the industrial unit have to go through stringent health and food safety tests and bad quality of ground water will result in depreciation in the quality of the beverages produced at the industrial unit. The Answering Respondent has always advocated the practice of environmentally safe and scientifically accepted modes of treatment of effluents and their discharge at the conferences and meetings organized by the industrial associations. It is submitted that the total discharge from the Greater Noida unit of the Answering Respondent is around 496KL/day while the ETP installed in the unit is equipped to treat 560KL/day hence there is no question of any untreated effluents being discharged by the Answering Respondent and great care is taken to ensure the same. The Answering Respondent is very conscious of its responsibility to ensure that no harm is caused to the environment from its unit and has hence adopted every technological measure to install the latest environmentally friendly machinery and to treat the discharged effluents before releasing them into the water stream. Such an exercise

does not only make ethical sense but is also in the best business interests of the Answering Respondent as the very survival of the industrial unit of the Answering Respondent is dependent on the quality of the ground water.

14. That an inspection of the Greater Noida industrial unit of the Answering Respondent was conducted by a team comprising of officials of the Uttar Pradesh Ground Water Authority (UPGWA), Uttar Pradesh Pollution Control Board (UPPCB) and the Central Pollution Control Board (CPCB) on 26.08.2020 and subsequent to the inspection, the following recommendations were made by the Joint Inspection Team:

- (a) The Unit shall obtain NOC from the CGWA for the abstraction of groundwater which has expired on September 28, 2018.
- (b) The Unit shall provide Environmental Display Board at the main entrance gate instead of ETP area and shall update the environmental data regularly.
- (c) The Unit shall obtain EPR certification under the PWM Rules, 2016, as amended in 2018. The Unit shall renew the Agreement with the Plastic Waste Recycler for the collection and recycling of plastic waste.
- (d) The Unit shall install water-meters at the source i.e. on the borewells and maintain logbook record for the same.

(e) The Unit shall install OCEMS at ETP and provide the connectivity to CPCB server and ensure continuous and uninterrupted data supply as per the specific condition of the Consent to Operate (CTO) issued by UPPCB.

15. That the Answering Respondent acted with utmost promptness to comply with all the recommendations of the joint inspection team. As per the recommendation, the Answering Respondent immediately provided for an Environmental Display Board at the main entrance gate of its unit instead of the ETP area and made sure that the data displayed therein was completely updated.

That the Answering Respondent had always been handling its plastic waste responsibly and had made sure that the plastic waste was recycled and disposed of in an environmentally friendly manner. Pursuant to the said commitment, the Answering Respondent has had Agreements with registered plastic waste recyclers and since 01.07.2019, has had an Agreement with GEM Enviro Management Private Limited for recycling of its plastic waste, with the Agreement being renewed from time to time. Based on the recommendation of the joint inspection team, the Answering Respondent applied for the certification under the Plastic Waste Management Rules and the appropriate certificate was granted to the Answering Respondent by the CPCB on 12.02.2021.

A true copy of the Agreement dated 01.07.2019, along with the Addendums, executed between the Answering Respondent and GEM

Enviro Management Private Limited is annexed and marked as **Annexure R-8.**

A true copy of the Registration Certificate, granted to the Answering Respondent by the CPCB under the Plastic Waste Management Rules, is annexed and marked as **Annexure R-9.**

16. That the Answering Respondent had installed water meters on the pipelines of the borewells at the process section, which were fully operational at the time of inspection. However, as per the recommendation of the joint inspection team, the Answering Respondent had water meters installed on the bore wells and is diligently maintaining the log books in respect of the same. Pursuant to the recommendation of the joint inspection team, the Answering Respondent has also installed the Online Continuous Emission Monitoring System (OCEMS) at the ETP.

17. That all the above compliances were completed by March, 2021 and a Compliance Report, in the form of a letter, was sent by the Answering Respondent to the Regional Officer, UPPCB, Greater Noida, on 24.03.2021, with an updated report also being sent on 09.10.2021.

A true copy of letter dated 24.03.2021, addressed by the Answering Respondent to UPPCB, is annexed and marked as **Annexure R-10.**

A true copy of letter dated 09.10.2021, addressed by the Answering Respondent to UPPCB, is annexed and marked as **Annexure R-11.**

18. That with regard to the NOC from the Central Ground Water Authority (CGWA) for abstraction of ground water, it is submitted that the Answering Respondent had applied for the renewal of its existing NOC for the Greater Noida unit, which was valid till 28.09.2018, to the CGWA on 12.09.2018 itself [E-mail, along with the online Application, sent on 12.09.2018 and hard copy submitted on 13.09.2018] and thereafter had been repeatedly pursuing the matter with CGWA. However, the Answering Respondent was informed by CGWA that the processing of the application is taking time because of some policy changes and pending matter before the Hon'ble National Green Tribunal and that the Answering Respondent may continue its operations on the basis of the old NOC and that as and when the NOC is renewed, the renewal shall happen from the date of the earlier NOC. Accordingly, the Answering Respondent continued with its operations and kept pursuing the matter with CGWA. A similar application for renewal of the NOC [valid till 28.09.2018] was made by the Answering Respondent to the CGWA, in respect of its Ghaziabad unit, on 22.09.2018 and the said Application is still pending.

A true copy of Email confirmation received by the Answering Respondent from CGWA on 12.09.2018, along with the letter dated 13.09.2018 sent by the Answering Respondent to CGWA, is annexed and marked as **Annexure R-12.**

A true copy of the NOC Application Status, submitted to the CGWA by the Answering Respondent, in respect of the Ghaziabad unit, is annexed and marked as **Annexure R-13.**

19. That on 24.09.2020, the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, issued a Gazette Notification notifying the guidelines to regulate and control groundwater extraction all over the country. In consonance with the assurances which had been given to the Answering Respondent by the CGWA, Clause 11 (vi) of the guidelines clearly stipulated that if the application for renewal is submitted in time and the CGWA/the respective State/UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

A true copy of the relevant part of Notification dated 24.09.2020 is annexed and marked as **Annexure R-14.**

20. That in the subsequent inspection of the industrial unit of the Answering Respondent, conducted on 31.03.2021, the joint inspection team duly noted that all the recommendations have been complied with and only the NOC from CGWA is awaited and even in respect of that, it has been informed by UPGWA that registration of borewells has been done and NOC for five years has been approved and the same is expected to be issued shortly.

21. That on 02.06.2021, NOC's were issued by the Ground Water Department, Ministry of Jal Shakti, Government of India, to the three borewells located at the industrial unit of the Answering Respondent at Greater Noida and the NOC's clearly indicated that the same have been issued for the period from 28.09.2018 to 27.09.2023. Thus, there has not been any illegal abstraction of groundwater at the industrial unit of the Answering Respondent, as has been alleged by the Applicant. Further, an amount of Rs. 24,30,000/- has been paid by the Greater Noida unit of the Answering Respondent as ground water abstraction charges before the issuance of the NOC by CGWA.

A true copy of NOC granted to the Greater Noida unit of the Answering Respondent by the Ground Water Department, Ministry of Jal Shakti, Government of India, for the period from 28.09.2018 to 27.09.2023, along with receipts of amounts collected towards ground water abstraction charges, is annexed and marked as **Annexure R-15**.

22. That it is submitted that the Answering Respondent recognizes that water is critical to its business and also integral to community needs and therefore it has a shared interest in the sustainability of water resources. The Answering Respondent earnestly strives to use water judiciously and responsibly and is strongly of the opinion that it has a strong commercial and moral imperative for addressing water use and endeavors not to use more water than is absolutely necessary.

23. That it is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-

operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The Answering Respondent is fully committed to ensuring the preservation and improvement of the environment in the industrial area and is willing to offer full co-operation to the statutory authorities in that endeavor.

24. That the Answering Respondent is extremely conscious of its responsibility towards the citizens and the society and takes various steps and measures to fulfill the same, as a part of its Corporate Social Responsibility Measures and even otherwise. The Answering Respondent organizes various workshops and seminars to spread awareness about environmental protection and preservation in several schools and colleges in and around the National Capital Region (NCR). The Answering Respondent also imparts In-Plant environmental training to students as well as other sections like professionals, teachers and members of local population throughout the year. The visitors are informed about the role that they can play in the conservation of environment and are given a tour of the plant and informed about the steps that have been taken in the plant to ensure that no damage is done to the environment.

25. That the Answering Respondent also undertakes the task of river water harvesting and conservation of water through revival of Ponds on a large scale to ensure the recharging of ground water, in accordance with the norms. The Answering Respondent has undertaken this exercise since a long time and has taken great care to maintain the rain water harvesting and pond revival water conservation projects in and around NCR.
26. That the Answering Respondent, in order to avoid wastage of water, also puts the water treated in its Sewage Treatment Plant (STP) to use for the purpose of horticulture and floor cleaning.
27. That in response to the contentions raised in the paras of the Application and the Grounds of the Application, it is submitted that those contentions have already been answered above. Each and every allegation/contention/ submission made by the Applicant in the paras of the Application and the Grounds of the Application, not specifically admitted in the preceding paras by the Answering Respondent, may be deemed to have been specifically denied. For the sake of brevity, the Answering Respondent is not providing a para-wise response or a detailed response to the Grounds as the above submissions on behalf of the Answering Respondent cover the issues raised by the Applicant. However, if required and deemed necessary, the Answering Respondent craves leave to file a detailed para-wise Reply in the present Application.

28. That in the light of the above facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the present Application under Reply qua the Answering Respondent as the Applicant has failed to establish any cause of action qua the Answering Respondent.

**MOON BEVERAGES LIMITED
THROUGH**

Utkarsh Sharma

UTKARSH SHARMA

**ADVOCATE FOR MOON BEVERAGES LIMITED
139, SETALVAD BLOCK, LAWYERS' CHAMBERS,
SUPREME COURT, NEW DELHI-110001.**

PLACE: NEW DELHI

DATE: 22.11.2021

VERIFICATION

Verified at New Delhi on this 22nd day of November, 2021 that the contents of the above Reply are true and correct to the best of my knowledge and belief, as derived from the records maintained during the course of usual business by Moon Beverages Limited. None of the contents are false and nothing material has been concealed therefrom.

MOON BEVERAGES LTD.

Mukesh Agarwal

DIRECTOR

**MR. MUKESH AGARWAL
DIRECTOR
MOON BEVERAGES LIMITED**

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.69 OF 2020

IN THE MATTER OF:

SUSHIL BHATT

....APPLICANT

VERSUS

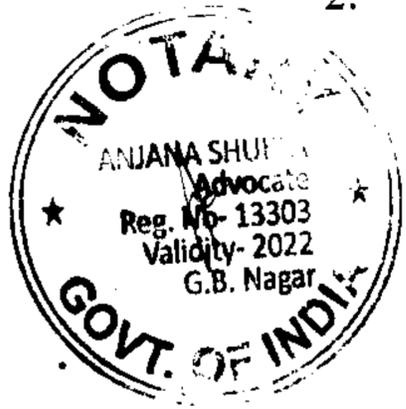
MOON BEVERAGES LTD. & ORS.

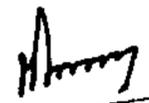
....RESPONDENTS

AFFIDAVIT

I, Mukesh Agarwal, S/o Sh. Bal Kishan Dass, aged 61 years, R/o A-48, Chander Nagar, Ghaziabad, Uttar Pradesh-201011, do hereby solemnly affirm and declare as under:-

1. That I am the Director of Moon Beverages Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Moon Beverages Limited.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.




DEPONENT

VERIFICATION

Verified at Greater Noida on this day of November, 2021 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.



MOON BEVERAGES LIMITED

Regd. Office : 25, Bazar Lane, Bengali Market, New Delhi-110 001
CIN: U15549DL1987PLC026632, TEL: 011-23731230, FAX: 011-43585015

AUTHORISED BOTTLER OF
THE COCA-COLA COMPANY

ANNEXURE R-1

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF MOON BEVERAGES LIMITED HELD AT REGISTERED OFFICE OF THE COMPANY AT 25, BAZAR LANE, BENGALI MAREKT, NEW DELHI 110001 ON FRIDAY, 08TH OCTOBER, 2021 AT 11:00 A.M.

Authorisation to Mr. Mukesh Kumar Agarwal

“**RESOLVED THAT** Mr. Mukesh Kumar Agarwal, Whole Time Director of the Company, be and is hereby authorized to appear in NGT courts in connection with legal proceeding for Sahibabad plant and Greater Noida plant, wherein the Company is defendant or a plaintiff or otherwise involved in any other way requiring the company to appear before the NGT court.

RESOLVED FURTHER THAT Mr. Mukesh Kumar Agarwal, Whole Time Director of the Company, be and is hereby authorized to sign, verify, submit application, petitions, plaints, written statements, Counter claims, objection petition, complaints, memorandum of appeal and any other documents as may be required to be submitted to the NGT Court or any other authority.

RESOLVED FURTHER THAT Mr. Mukesh Kumar Agarwal, Whole Time Director of the Company, be and is hereby authorized to engage counsels, to execute power of attorney in favour of any person in relation to above said cases, to swear affidavits on behalf of the Company and to do all such acts, deeds and things in things in this regards.”

Certified to be true copy
For Moon Beverages Limited

Krishna Kumar Agarwal
Whole Time Director
DIN: 06713077

TRUE COPY



U.P. Pollution Control Board

CONSENT ORDER

ANNEXURE R-2

Ref No. -
77244/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 10/02/2020

To ,

Shri MUKESH KUMAR AGARWAL
 M/s MOON BEVERAGES LTD
 A-32, Site IV Industrial Area, Sahibabad, GHAZIABAD,201010
 GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MOON BEVERAGES LTD

Reference Application No :6810492

Dated :10/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MOON BEVERAGES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

**C.E.O
C-1**

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MOON BEVERAGES LTD vide

Consent Order No. 6810492/ Water

Dated : 10/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of RTS BEVERAGES CONTAINS FRUIT JUICE (RGB 400 BPM), TETRA PAK 144 PPM and Carbonated soft drink (RGB 600 & PET 450 BPM) .

2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|---------------------------------------|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 25 KLD | STP |
| 2 | Industrial | 350 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 25 KLD |

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 350 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
- 12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
- 16- In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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U.P. Pollution Control Board

CONSENT ORDER

ANNEXURE R-3

Ref No. - 76548/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 10/02/2020

To ,

Shri MUKESH KUMAR AGARWAL
M/s MOON BEVERAGES LTD
A-32, Site IV Industrial Area, Sahibabad, GHAZIABAD,201010
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MOON BEVERAGES LTD

Reference Application No. 6738989

Dated : 10/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MOON BEVERAGES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

**C.E.O
C-1**

U.P. Pollution Control Board

Dated : 10/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of RTS BEVERAGES CONTAINS FRUIT JUICE (RGB 400 BPM), TETRA PAK 144 PPM and Carbonated soft drink (RGB 600 & PET 450 BPM).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|-----------------------|------------------|--------------------|--|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 6 TPH | Agro based Briquettes | 1 | Particulate Matter | 31 mt.stack from G.L with Wet Scrubber and multi cyclone type dust collector |
| 2 | Boiler 3 TPH | H.S.D | 2 | Sulphur Dioxide | 31 meters from G.L |
| 3 | Boiler 2 TPH | H.S.D | 3 | Sulphur Dioxide | 31 meters from G.L |
| 4 | D.G Set 725 KVA | H.S.D | 4 | Sulphur Dioxide | minimum 5.5 mt. from the nearest roof |
| 5 | D.G Set 750 KVA | H.S.D | 5 | Sulphur Dioxide | minimum 5.5 mt . from the nearest roof |
| 6 | D.G Set 320 KVA | H.S.D | 6 | Sulphur Dioxide | minimum 3.75 mt. above nearest roof |
| 7 | 2 x 1250 KVA D.G Set | H.S.D | 7.8 | Sulphur Dioxide | each minimum 7.15 mt. from the nearest roof |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|-----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per E.P Rules 1986 |
| 2 | 2.3.4.5.6.7.8 | Sulphur Dioxide | As per E.P Rules 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
- 4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 5- The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
- 8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 14- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
- 16- In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
- 17- The Industry should be operated in such a way so that there is no adverse impact on public and environment.

Issued with the permission of competent authority .



For and on behalf of U.P. Pollution Control Board .

TRUE COPY



U.P. Pollution Control Board

CONSENT ORDER

ANNEXURE R-4

Ref No. -
75111/UPPCB/GreaterNoida(UPPCBRO)/CTO/w
ater/GREATER NOIDA/2019

Dated : 09/02/2020

To ,

Shri MUKESH AGARWAL
 M/s MOON BEVERAGES LIMITED
 2B/1, ECOTECH- 3, UDHYOG KENDRA, GREATER NOIDA. G.B. NAGAR,GAUTAM
 BUDH NAGAR,201308
 GREATER NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MOON BEVERAGES LIMITED

Reference Application No :6616442

Dated :09/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MOON BEVERAGES LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed
 by Ashok Kumar
 Tiwari
 Date: 2020.02.29
 15:52:48 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Greater Noida

Ashok Kumar Tiwari
Digitally signed
 by Ashok Kumar
 Tiwari
 Date: 2020.02.29
 15:54:01 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MOON BEVERAGES LIMITED vide

Consent Order No. 6616442/ Water

Dated : 09/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Carbonated /Non carbonated soft drinks and juices 7200 MT/month, Packaged mineral water 104076 MT/month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|---------------------------------------|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 18 KLD | STP |
| 2 | Industrial | 496 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 18 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 496 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken.
2. The unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
7. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
8. The unit should be operated in such a way so that there is no adverse impact on public and environment.
9. The unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The unit submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against The unit this consent order stands automatically suspended for that period.
15. The unit abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok Kumar
Tiware
Digitally signed
by Ashok Kumar
Date: 2020.02.29
15:56:38 +05:30

For and on behalf of U.P. Pollution Control Board .

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TRUE COPY



U.P. Pollution Control Board

CONSENT ORDER

ANNEXURE R-5

**Ref No. -
75092/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER
NOIDA/2019**

Dated : 09/02/2020

To ,

Shri MUKESH AGARWAL
M/s MOON BEVERAGES LIMITED
2B/1, ECOTECH- 3, UDHYOG KENDRA, GREATER NOIDA, G.B. NAGAR,GAUTAM
BUDH NAGAR,201308
GREATER NOIDA

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MOON BEVERAGES LIMITED**

Reference Application No. 6614101

Dated : 09/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MOON BEVERAGES LIMITED, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Digitally signed
by Ashok
Kumar Tiwari
Kumar Date
2020.02.20
16:03:12
+05'30'
Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Greater Noida

Ashok Digitally signed
by Ashok
Kumar Tiwari
Kumar
Tiwari

C.E.O

C-1

U.P. Pollution Control Board

Dated : 09/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Carbonated /Non carbonated soft drinks and juices 7200 MT/month. Packaged mineral water 104076 MT/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|-----------------------------|-------------------------|------------------|--------------------|---|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 0.4 TPH | Diesel | 1 | Sulphur Dioxide | 16 meter from G.L |
| 2 | Boiler 5 TPH | Agro waste (Briquettes) | 2 | Particulate Matter | 30 mt.stack from G.L with dust collector and wet scrubber |
| 3 | Boiler 3 TPH | Diesel | 2 | Sulphur Dioxide | combined with 30 mt.stack from G.L |
| 4 | 2 X D.G Set 1250 KVA | H.S.D | 3 | Sulphur Dioxide | minimum 7.10 mt . from the nearest roof |
| 5 | D.G Set 725 KVA | H.S.D | 4 | Sulphur Dioxide | minimum 5.5 mt . from the nearest roof |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|-----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1.2.3.4 | Sulphur Dioxide | As per E.P Rules 1986 |
| 2 | 2 | Particulate Matter | As per E.P Rules 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
3. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for the year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
4. The more stringent norms for emission from Boiler shall be applicable to the industry developed by CPCB and or SPCB in future.
5. This consent is only valid for the emission from the Boiler 0.4 TPH,Boiler 5 TPH,Boiler 3 TPH,2 X D.G Set 1250 KVA and D.G Set 725 KVA only and the Unit should ensure that there is no adverse impact on public and environment.
6. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
8. The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
10. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
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TRUE COPY



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

ANNEXURE R-6

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 20/07/2021

Ref No. -
130370/UPPCB/GreaterNoida(UPPCBRO)/CTO/
water/GREATER NOIDA/2021

To ,

Shri MUKESH AGARWAL
M/s MOON BEVERAGES LIMITED
PLOT NO. 2-B/1, ECOTECH- 3, UDHYOG KENDRA, GAUTAM BUDH NAGAR,201308
GREATER NOIDA

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974**
(as amended) for discharge of effluent to M/s. MOON BEVERAGES LIMITED

Reference Application No :12642724

Dated :20/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MOON BEVERAGES LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/07/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Digitally
signed by
VIVEK ROY
Date:
2021.07.22
11:13:49
+05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Greater Noida.

Digitally signed
by **VIVEK ROY**
Date: 2021.07.22
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MOON BEVERAGES LIMITED vide

Consent Order No. 12642724/ Water

Dated : 20/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER - 300 BPM- 10713 MT/Month, PACKAGED DRINKING WATER- 120 BPM- 4285, PACKAGED DRINKING WATER (JAR) - 600 JPH- 2976 MT/Month, CARBONATED SOFT DRINK (CAN)- 600 CPM – 6428 MT/Month, HOT FILL (JUICE) - 200 BPM- 6857 MT/Month, NEW LINE - CARBONATED SOFT DRINK - 280 BPM- 6428 MT/Month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|---------------------------------------|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 18 KLD | STP |
| 2 | Domestic | 496 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------------|---------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act, 1986 |
| 2 | BOD | As per EP Act, 1986 |
| 3 | COD | As per EP Act, 1986 |
| 4 | Oil & Grease | As per EP Act, 1986 |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|---------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act, 1986 |
| 2 | BOD | As per EP Act, 1986 |
| 3 | COD | As per EP Act, 1986 |
| 4 | Oil & Grease | As per EP Act, 1986 |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. Unit shall comply with Uttar Pradesh Groundwater (Management and Regulation) Act 2019. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition then this consent shall automatically stand revoked.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. Minimum treated effluent/sewage shall be used for irrigation purposes as proposed. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>
5. The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
7. The Unit shall ensure proper operation and maintenance of Common Effluent Treatment Plant/Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for ETP/STP.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- ~~12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986~~
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
16. Directions passed in OA no. 69/2020 Sushil Bhatt Vs. Moon Beverages ltd. and Ors. in future by Hon'ble NGT shall be bound on Unit

Issued with the permission of competent authority .

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signed by
VIVEK ROY
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For and on behalf of U.P. Pollution Control Board .

CEO-1



TRUE COPY



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

ANNEXURE R-7

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
130280/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER
NOIDA/2021

Dated : 20/07/2021

To ,

Shri MUKESH AGARWAL
M/s MOON BEVERAGES LIMITED
PLOT NO. 2-B/1, ECOTECH- 3, UDHYOG KENDRA, GAUTAM BUDH NAGAR,201308
GREATER NOIDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MOON BEVERAGES LIMITED

Reference Application No. 12634365

Dated : 20/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MOON BEVERAGES LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/07/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK
ROY
Digitally signed
by VIVEK ROY
Date:
2021.07.22
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For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Greater Noida.

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Digitally signed
by VIVEK ROY
Date:
2021.07.22
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U.P. Pollution Control Board

Dated : 20/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER - 300 BPM- 10713 MT/Month, PACKAGED DRINKING WATER- 120 BPM- 4285, PACKAGED DRINKING WATER (JAR) - 600 JPH- 2976 MT/Month, CARBONATED SOFT DRINK (CAN)- 600 CPM – 6428 MT/Month, HOT FILL (JUICE) - 200 BPM- 6857 MT/Month, NEW LINE - CARBONATED SOFT DRINK - 280 BPM- 6428 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|--------------------------------|--------------------------|-----------|--------------------|--|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 5 TPH Boiler | Bio fuel (Briquette)/PNG | 2 | Particulate Matter | 30 Meter from GL (Common stack for 3 TPH and 5 TPH Boiler) with cyclone dust collector, wet scrubber |
| 2 | 1x750 KVA DG Set | Diesel | 4 | Sulphur Dioxide | As per EP Act, 1986 |
| 3 | 400 kg/hour boiler | Diesel | 1 | Particulate Matter | As per EP Act, 1986 |
| 4 | 3 TPH Boiler | Diesel | 2 | Particulate Matter | As per EP Act, 1986 |
| 5 | 2x1250 KVA DG Sets | Diesel | 3 | Sulphur Dioxide | As per EP Act, 1986 |
| 6 | 1x1250 PNG fired Generator Set | PNG | 5 | Sulphur Dioxide | As per EP Act, 1986 |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|--------------------|---------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1...2 | Particulate Matter | As per EP Act, 1986 |
| 2 | 3...5 | Sulphur Dioxide | As per EP Act, 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall ensure to install sludge storage facility with impervious flooring and dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016.
3. The Unit shall submit the point wise compliance report of the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
4. For development of green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
5. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
6. **Industry shall submit** monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
8. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
9. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
10. The industry shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
11. **Industry shall submit** quarterly monitoring reports of all stacks from a certified /approved laboratory under E.P. Act 1986.
12. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Directions passed in OA no. 69/2020 Sushil Bhatt Vs. Moon Beverages ltd. and Ors. in future by Hon'ble NGT shall be bound on Unit.

Issued with the permission of competent authority .

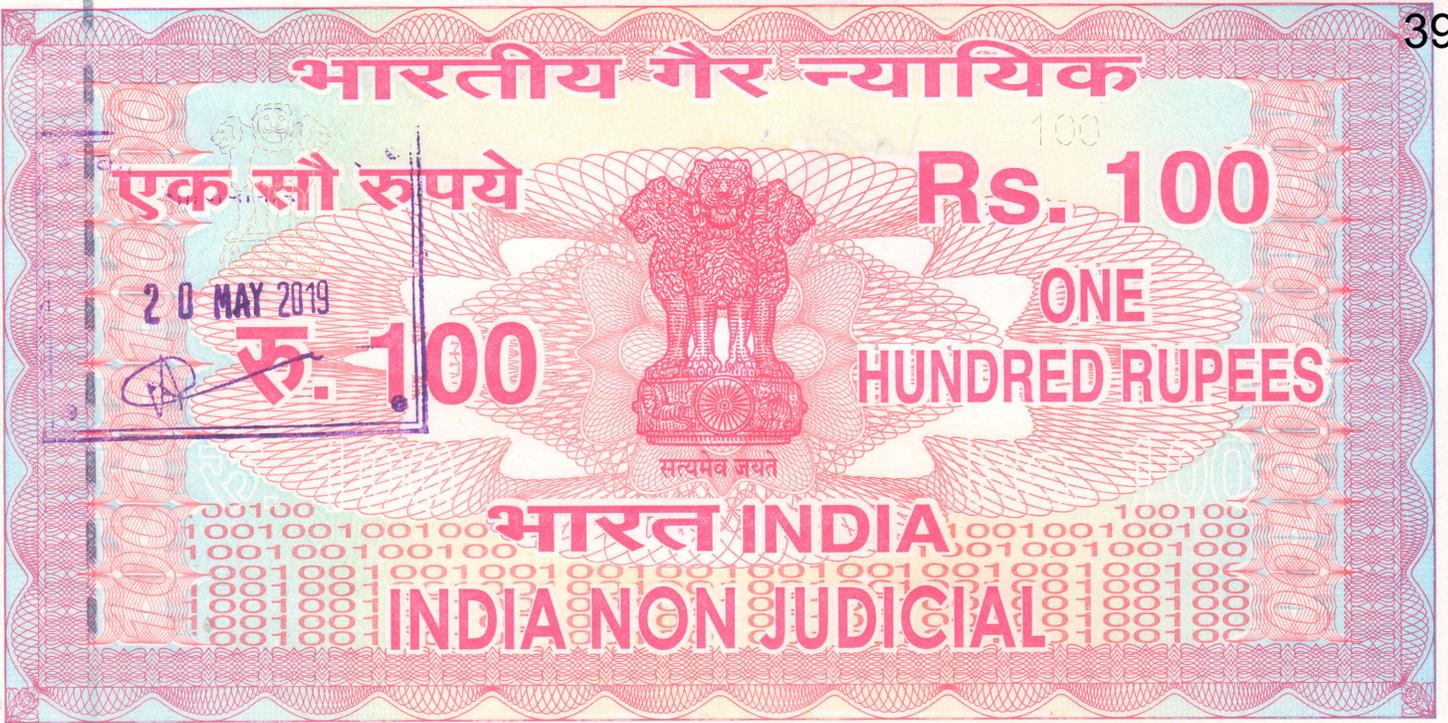
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by VIVEK ROY
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ROY

For and on behalf of U.P. Pollution Control Board .

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उत्तर प्रदेश UTTAR PRADESH

EY 404589

AGREEMENT

This Agreement is made and executed on this **1st day of July 2019.**

By and between

Moon Beverages Limited, a company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at A-32, Site-IV, Sahibabad Industrial Area, Sahibabad, Ghaziabad, U.P., (hereinafter referred to as '**Company**' which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors in business and assigns) of the **FIRST PART**

And

GEM Enviro Management Pvt Ltd, having its registered Office at P-3, Unit No 203, Central Square, Bara Hindu Rao, New Delhi, 110006, India (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors, authorized signatories, administrators & permitted assigns) of the Other Part;

Company and Service Provider shall jointly be referred to as "**Parties**" and individually as "**Party**".

For MOON BEVERAGES LTD.

A.S. Jey
Authorised Signatory

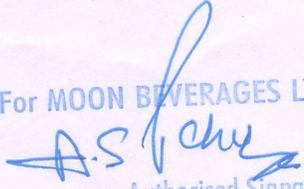


WHEREAS:

- A. Company, *inter alia*, **Unit 1** situated at A-32, Site-IV, Industrial Area Sahibabad, Distt. Ghaziabad, U.P. – 201010 And **Unit 2** at 2B/1, Ecotech III, Udyog Kendra, Greater Noida, G.B.Nagar, is engaged in the business of Production, sales and marketing of Coca-Cola Brands, under the licensed/owned trademarks including but not limited to Coca-Cola, ThumsUp, Limca, Sprite, Fanta, Maaza, Kinley Packaged Drinking Water Etc.
- B. The Company, as a part of the Extended Producer's Responsibility under the Plastic Waste Management Rules, 2016 and also to ensure compliance under other Rules, Notifications, Guidelines etc. ("Rules") being issued by various State governments, seeks to engage an organization which shall be responsible for the Collection and Recycling of Post Consumed Plastic Waste ("Project").
- C. The Service Provider is an organization which is efficiently carrying on its business of plastic waste collection and recycling in India. **Annexure A**, captures the Scope of Work of the Service Provider mutually agreed between the Parties and constitutes the Scope of Work under this Agreement.
- D. Based on mutual discussions and deliberations between both the parties, Company has accepted the Proposal forwarded by the Service Provider, which is made an integral part of this Agreement, and thus both the parties agree to terms of this agreement.
- E. In consideration of the duties and responsibilities of the Company under the EPR Scheme and the expertise of the Service Provider in plastic waste management, the Company and Service Provider agree to the following terms and conditions.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:**1. SERVICES AND PROCEDURE FOR PROVIDING SERVICES**

- 1.1 Service Provider shall render Services to Company as more particularly set forth in **Annexure A**. Such Services shall form part of and be incorporated into and subject to the terms and conditions of this Agreement and shall set forth the specific work to be performed by the Service Provider.
- 1.2 Service Provider shall be required to modify/amend the scope of service which essentially forms the Action Plan, if so required by any change in the Rules or any orders/clarifications issued by the appropriate authority under the Rules or otherwise. Compensation for such change in the scope of work shall be mutually agreed upon between the parties.
- 1.3 In providing these Services, both the parties shall cooperate and coordinate with each other as to all aspects. Company shall designate one or more employees who shall be the authorized representative(s) of Company in all interactions with Service Provider.
- 1.4 During the performance of Services pursuant to this Agreement, both the parties will ensure that it conducts its respective businesses and activities, in terms of this agreement, in such a manner that the reputation, standing and goodwill of both the parties are in no way adversely affected or compromised.

For MOON BEVERAGES LTD.

 Authorised Signatory



- 1.5 The schedule of Services set forth in **Annexure A** may be changed or altered only by the written agreement of the Parties.
- 1.6 It is mutually agreed that the Service Provider shall provide materials and equipment necessary to perform its Services under this Agreement and further the Company shall assist the Service Provider as and when it is required, as per mutual understanding.
- 1.7 The Service Provider and the Company shall carry out their respective obligations and undertakings under this Agreement in accordance with the highest standards of professionalism and at a service level sufficient, appropriate and necessary under this Agreement. Both the parties shall strictly adhere and comply with the terms and conditions of this Agreement, including subsequent policy/guidelines as may be issued from time to time by the Government of India or by the State government.
- 1.8 The Service Provider and the Company shall at all times co-operate with each other in the event of any audit carried out by the any authority under the Rules or otherwise.
- 1.9 The Company shall be free to take up any other assignment which is not inconsistent with the proper discharge of its obligations under this Agreement.

2. PAYMENT

- 2.1 Service Provider shall invoice Company a Service Provider Fee as specified in '**Annexure B**'.
- 2.2 The Service Provider shall provide the services to the Company against issuance of valid tax invoice as per provisions of Goods and Service Tax ('GST') or any other applicable taxes imposed by law that may be required by the parties to claim the credit of GST or such other taxes.
- 2.3 Except as otherwise provided herein, all invoices shall be payable by Company within 30 (Thirty) days from the receipt of an undisputed invoice from Service Provider.

3. CONFIDENTIALITY

- 3.1 As used herein, the term "Confidential Information" shall include: (a) any plans and objectives, any scientific or technical data, pricing, information, samples, design, process, procedure, formulae and results from the Services; (b) any improvement disclosed by the disclosing party that is commercially valuable to the disclosing party or its affiliates, subsidiaries or related companies, and not generally known in the industry.
- 3.2 Confidential Information is and shall remain the property of disclosing party and receiving party's obligations of confidentiality and non-use shall survive the termination of this Agreement for a period of 1 (one) year. Upon completion or termination of the performance of Services hereunder, the receiving party agrees to deliver to disclosing party all tangible forms of Confidential Information.

4. WARRANTY AND INDEMNIFICATION

- 4.1.1 Parties warrants that: (a) it has all necessary power and authority to enter into this Agreement; (b) this Agreement and performance hereunder does not and will not violate the terms of any other contract, covenant or agreement between either Party and any third Party now existing or hereinafter entered into;
- 4.2 Neither Party shall assume any liability for the actions nor omissions of the other Party except as stated in this Agreement
- 4.3 Both the parties shall comply with all applicable laws, rules, and regulations in force relating to or appertaining to the due and proper performance of their duties and obligations under this Agreement.

5. TERM & TERMINATION

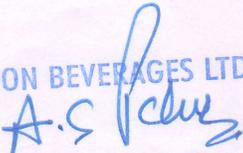
- 5.1 This Agreement shall be effective from 1st of July 2019 and shall remain valid for a period of 12 months and may be extendable for such periods upon such terms and conditions as may be mutually agreed.
- 5.2 Parties shall have the right to terminate this Agreement, by giving a notice of 30 days (thirty days) in writing, if the other Party breaches any of the terms and conditions of this Agreement.

6. LIMITATION OF LIABILITY

In no event shall either party be liable for any incidental, indirect, special or consequential damages in connection with or arising from this Agreement. Either Party's maximum aggregate liability for a proven breach of this Agreement shall at no time exceed the value of the Scope of Work.

7. DISPUTE RESOLUTION

- 7.1 Any dispute or difference or claim arising out of or in relation to this Agreement including the construction, validity, performance or breach thereof which the Parties cannot settle by mutual agreement shall be settled by arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 and any statutory amendments thereto from time to time.
- 7.2 The award of the arbitrator/s shall be final and binding on both the Parties.
- 7.3 The Arbitration shall be held at Delhi and the language shall be English.

For MOON BEVERAGES LTD.

 Authorised Signatory



8. GENERAL PROVISIONS

8.1 Entire Agreement

This Agreement sets forth the full and complete understanding of the Parties as of the date first above stated, and it supersedes any and all agreements and representations between the parties made or dated prior to the date of this Agreement with respect to Service Provider providing these Services to Company.

8.2 Notices

All notices pertaining to this Agreement shall be in writing, and shall be deemed to have been duly given if hand delivered or mailed by certified or registered mail, postage prepaid, and if addressed to the party at the address shown at the signature line hereof or if addressed to such other address as may be furnished in writing by either party.

8.3 Assignment

This Agreement is personal in nature and cannot be assigned by Service Provider without the prior written consent of Company. Assignment of this Agreement shall not relieve the assignor until this Agreement shall have been assumed by the assignee. When duly assigned in accordance with the foregoing, this Agreement shall be binding upon and shall inure to the benefit of the assignee.

8.4 Waiver

No provision, requirement, or breach of this Agreement may be waived by either party except in writing.

8.5 Captions

The captions used herein are inserted only as a matter of convenience and for reference and in no way define, limit, or describe the scope of the intent of any Section or Paragraph hereof.

8.6 Governing Law

The Courts in Delhi shall have exclusive jurisdiction in the event of any dispute between the Parties of this Agreement.

8.7 Severability

The failure of either party at any time or times to require performance of any provisions hereof shall in no manner affect its right at a later time to enforce such provision. In the event that any provision of this Agreement or part thereof is determined to be illegal or otherwise unenforceable by a court of law, such provision or part thereof shall be (a) modified to the minimum extent necessary to render such provision enforceable and preserve the parties' intent, or (b) severed, if necessary, and in each case the balance of the Agreement shall continue in full force and effect.

8.8 Construction

This Agreement shall not be construed against the party preparing it but shall be construed as if both Parties jointly prepared this Agreement, and any uncertainty and ambiguity shall not be interpreted against any one party.

IN WITNESS WHEREOF, the Parties herein have hereunto set their hands as of the day and year aforesaid.

For MOON BEVERAGES LTD.

Moon Beverages Limited.

Authorised Signatory

A.S. Pahuja



For (name of Service Provider)
GEM Enviro Management Pvt Ltd

Name **A.S. PAHUJA**
Designation **Sr. Manager H.R.**

Name **Sachin Sharma**
Designation **Director**

Witness:

1. **Rakesh Raman**
1B, Maheshwari
Gurgaon Anand Nagar
Delhi-92

2. **Fazhat Khan**
399, Hindon Khera
Ghaziabad U.P. 201001

Annexure A
Scope of Work

1. Ensure collection and recycling of Two Thousand tons or more as per the quantity required by Company by using own infrastructure and also setting up of adequate infrastructure (in terms of Collection centers, Collection Points, etc), if required.
2. Implementation of PWM 2016 requirements and its amendments for the Company
3. EPR certificate for collection and recycling for 2000 tons and more as per the requirements
4. Collection / Recycling data (per kg data) as per Company / Central Pollution Board requirements
5. Fulfillment of EPR requirements of Company as per PWM 2016 requirements and its amendments.
6. EPR Consultancy as per Company requirements
7. Undertake awareness activities in on behalf of Company for environment sustainability and need of recycling
8. Providing MIS reports on the Plastics quantities collected / recycled to Company every month as per the format provided by Company.

For MOON BEVERAGES LTD.
A. S. Kumar
Authorised Signatory



Annexure B

Payment Terms

1. Service charges @ Rs 1/ kg (Rupee one per Kg.) + GST for Recyclables.
2. Support in Awareness & PR activities, wherever possible.

For MOON BEVERAGES LTD.
A.S. Sharma
Authorised Signatory



FIRST ADDENDUM TO AGREEMENT

This ADDENDUM to the AGREEMENT (hereinafter "First Addendum") is made at Sahibabad, Distt. Ghazabad on this 30th day of June 2020

BY AND BETWEEN

Moon Beverages Limited, a company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at A-32, Site – IV, Sahibabad Industrial Area, Sahibabad, U.P. (hereinafter referred to as 'Company' which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors in business and assigns) of the **FIRST PART**

AND

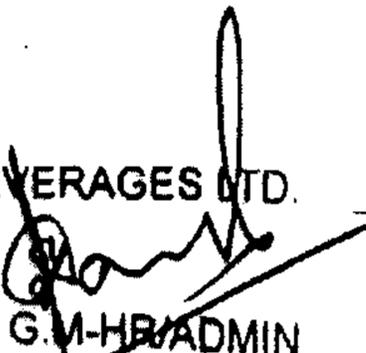
GEM Enviro Management Private Limited, having its registered Office at Unit No -203, P-3, Central Square, Bara Hindu Rao, Delhi - 110006, India (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors, authorized signatories, administrators & permitted assigns) of the **Other Part**;

Company and Service Provider shall hereinafter jointly be referred to as the "**Parties**" and individually as "the **Party**".

WHEREAS:

- A. Company and the Service Provider entered into and executed an Agreement (hereinafter "the Agreement") on 1st July 2019 for providing Services (as specified in the Agreement) to Company by the Service Provider which may be agreed from time to time.
- B. The Parties now wish to add and amend certain clauses of the Agreement as set out in this **First Addendum**.

MOON BEVERAGES LTD.


G.M.-HB/ADMIN

SACHIN S



NOW THEREFORE, in consideration of the premises and mutual covenants and conditions contained herein, the parties agree to the following amendments to the Agreement:-

1. In **Annexure 5, Term & Termination**, the Clause 5.1 shall be changed as follows:
"5.1. The agreement shall be effective from 1st July 2019 and shall remain valid for a period of 24 months and may be extendable for such periods upon such terms and conditions as may be mutually agreed."
2. This First Addendum shall be deemed to form part of the Agreement. Accordingly, all references in the Agreement to this "Agreement" shall be construed as references to the Agreement as supplemented and amended by the First Addendum. Subject to the provisions of this First Addendum, the Agreement shall remain in full force and effect.
3. All the clauses of the Agreement, except for the amendments made to the Agreement hereto shall be applicable and form an integral part of this Addendum.

IN WITNESS WHEREOF, the parties hereto have executed this Addendum on the day first written above.

For and on behalf of **MOON BEVERAGES LIMITED**

MOON BEVERAGES LTD.

[Signature]
G.M-HR/ADMIN

Name

Designation

For and on behalf of **GEM ENVIRO MANAGEMENT PVT LTD**

[Signature]
SACHIN SHARMA

Name Sachin Sharma

Designation Director

WITNESS

- 1.
- 2.



SECOND ADDENDUM TO AGREEMENT

This ADDENDUM to the AGREEMENT (hereinafter "Second Addendum") is made on this 25th day of June, 2021.

BY AND BETWEEN

Moon Beverages Limited, a company incorporated and registered under the provisions of the Companies Act, 1956 with unit situated at 2B/1, Ecotech III, Udyog Kendra, Greater Noida, Gautam Buddha Nagar, U.P. and having its registered office at A-32, Site-IV, Sahibabad Industrial Area, Sahibabad, Ghaziabad, U.P. (hereinafter referred to as 'Company' which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors in business and assigns) of the **FIRST PART**.

AND

GEM Enviro Management Private Limited, having its registered Office at Unit No -203, P-3, Central Square, Bara Hindu Rao, Delhi - 110006, India (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors, authorized signatories, administrators & permitted assigns) of the Other Part;

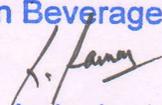
Company and Service Provider shall hereinafter jointly be referred to as the "**Parties**" and individually as "**the Party**".

WHEREAS:

- A. Company and the Service Provider entered into and executed an Agreement (hereinafter "the Agreement") on 1st July 2019 for providing Services (as specified in the Agreement) to Company by the Service Provider which may be agreed from time to time.
- B. The Parties entered into and executed First Addendum on 30th June 2020.
- C. The Parties now wish to add and amend certain clauses of the Agreement as set out in this Second Addendum.

NOW THEREFORE, in consideration of the premises and mutual covenants and conditions contained herein, the parties agree to the following amendments to the Agreement: -

For Moon Beverages Limited


Authorised Signatory



Contd.-P2

Page | 1

1. The First paragraph of the agreement shall be changed as follows:

“Moon Beverages Limited, a company incorporated and registered under the provisions of the Companies Act, 1956 with unit situated at 2B/1, Ecotech III, Udyog Kendra, Greater Noida, Gautam Buddha Nagar U.P. and having its registered office at A-32, Site-IV, Sahibabad Industrial Area, Sahibabad, Ghaziabad, U.P. (hereinafter referred to as ‘Company’ which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors in business and assigns) of the **FIRST PART”**

2. The Second Addendum shall be deemed to form part of the Agreement. Accordingly, all references in the Agreement to this "Agreement" shall be construed as references to the Agreement as supplemented and amended by the **Second Addendum**. Subject to the provisions of this Second Addendum.
3. **In Annexure 5, Term & Termination**, the Claus 5.1 shall be changed as follows:-
“5.1. The Agreement shall be effective from 1st.July 2019 and shall remain valid for a period of 36 months and may be extendable for such periods upon such terms and conditions as may be mutually agreed.”
4. All the clauses of the Agreement, except for the amendments made to the Agreement hereto shall be applicable and form an integral part of this Addendum.

IN WITNESS WHEREOF, the parties hereto have executed this Addendum on the day first written above.

For and on behalf of

MOON BEVERAGES LIMITED

For Moon Beverages Limited

R. Raman
Authorised Signatory

Name: **Mr. Rakesh Raman**

Designation: **Manager Environment**

For and on behalf of **GEM ENVIRO
MANAGEMENT PRIVATE LIMITED**



Name: **Mr. Sachin Sharma**

Designation: **Director**

WITNESS

1. *Preeti Sharma* *Sharma*
2. *Vijay Sharma* *Sharma*

[Signature]
TRUE COPY



SPEED POST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Registration Certificate for Brand-Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2021(MBL)

Dated: 12/02/2021

To,

ANNEXURE R-9

M/s. Moon Beverages Ltd.,
 A-32, Site –IV, Industrial Area,
 Sahibabad, Dist. – Ghaziabad,
 U.P.-201010

With reference to the application dated 17-07-2020 & subsequent communication regarding registration as a Brand Owner, your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of **M/s. Moon Beverages Ltd.**, vide registered office address **25, Bazar Lane, Bengali Market, New Delhi - 110001**, as a **Brand Owner**, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan submitted to CPCB.

This certificate of registration shall be valid for a period of **one year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. **M/s. Moon Beverages Ltd.** shall establish a system for collecting back the plastic waste or multilayered packagings generated due to their products as per the Action Plan submitted to CPCB.
2. **M/s. Moon Beverages Ltd.** shall complete 100% collect back system (**EPR Target: 8855 TPA** as per the enclosed Material Flowsheet) within one year from the date of issue of registration certificate.
3. **M/s. Moon Beverages Ltd.** shall ensure compliance with provisions of the **PWM Rules, 2016, as amended 2018** or with any of the provisions of the **Environmental (Protection) Act, 1986** as amended and rules made there under.
4. An application for the renewal of a Registration shall be made at **90 days** prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

Contd.....2

[Signature]

-2-

5. **M/s. Moon Beverages Ltd.** shall ensure that plastic waste is sent to registered recyclers with SPCB/PCC or to cement industries having permission from concerned SPCBs/PCCs for co-processing of plastic waste.
6. **M/s. Moon Beverages Ltd.** is required to submit **Quarterly Progress Report (QPR)** to CPCB for disposal of Multilayered Packagings/plastic waste in prescribed format to **CPCB** alongwith supporting documents (Annexure-I) of collection and channelization of plastic waste endorsed by the concerned ULBs/SPCBs/PCCs.
7. If at any stage, information provided by the **M/s. Moon Beverages Ltd.** is found to be incorrect, then the Registration granted by **CPCB** shall stand cancelled.
8. **M/s. Moon Beverages Ltd.** shall ensure that waste is channelized through agencies which have directly been engaged by ULBs for collection of Plastic Waste.

दिव्या सिन्हा/Diyya sinha
 Signatary "E"
(Authorized Signatory)
 Central Pollution Control Board,
 Ministry of Environment, Forest & Climate Change,
 Govt. of India
 पारिवेश भवन, ईस्ट अर्जुन नगर
 पारिवेश भवन, ईस्ट अर्जुन नगर
 Parivesh Bhawan, East Arjun Nagar
Diyya Sinha
Addl. Director & In-charge CPC-II

TRUE COPY



AUTHORISED BOTTLER OF
THE COCA COLA COMPANY

MOON BEVERAGES LIMITED

2B/1, Ecotech III, Udyog Kendra, Greater Noida, Distt. G.B. Nagar (U.P.) 201306
E-mail : moongreaternoida@gmail.com Website : www. mmgindia.in
Mobile : +91-8588828779, 9999986409 • CIN No.: U15549DL1987PLC026632

To

Date: 24th March 2021

The Regional Officer
Uttar Pradesh Pollution Control Board
A- 1, First Floor, Shopping Complex,
Sector- Beta II, Greater Noida

ANNEXURE R-10

Sub: Reply of NGT Query

Dear Sir,

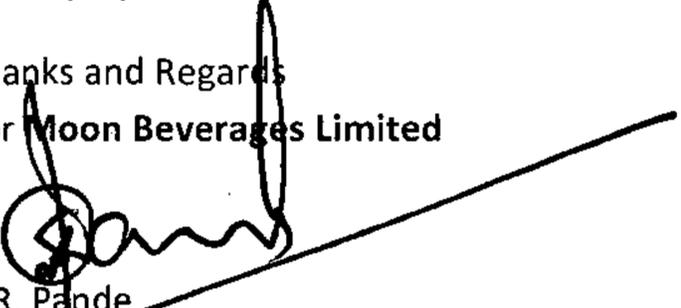
This is in reference to Hon'ble NGT Query (OA no.) 69/2020 dt. 02.12.2020 and your notice no. 1443/NGT-38/2021 dt. 22.02.2021, In the above matter our reply are as given below-

| Query No. | Your Query | Reply/ Clarification | Status |
|-----------|--|--|--|
| 1. | The unit shall obtain NOC from the CGWA for the abstraction of groundwater which has been expired on 28 th Sep 2018. | We have already filed renewal application with the CGWA on 12 th Sep 2018 and CGWA not yet taken any decision. However Govt. of India issued a gazette on dt. 24.09.2020 and clarified/mentioned that "If the application for renewal is submitted in time and the CGWA Authority is unable to process the application in time, then No Objection Certificate (NOC) shall be deemed to be extended till the date of renewal of NOC" . We have also approached UPGWD for bore well registration, after our application to them; they have already approved our 3 bore well registration. Approval copies are enclosed. After approval of bore well registration we have applied with UPGWD for relevant NOC for ground water extraction. They have also recommended our application of NOC to their regulatory authorities. A copy of our application for NOC and their letter confirming to us that they have forwarded our application to their office at Lucknow. | UPGWD also communicated to us vide their letter no. 1361/2020-21 dt. 12.03.2021 that they have forwarded our application to Lucknow. Copy enclosed. They have also forwarded from Lucknow office to Member Secretary CGWA office, Jamnagar House, New Delhi vide their letter no. 01/NOC-21LKO dt. 19.03.2021 |
| 2. | The unit shall provide Environmental Display Board at the main entrance gate instead of ETP area and update the environmental data regularly. | Environmental Display board already installed at the main entrance gate of factory with up to date environmental data. A photo is enclosed herewith for your ready reference. | Done |

| | | | |
|----|---|---|-------------------------|
| 3. | <p>(A) The unit shall obtain EPR certification under the PWM Rules 2016, as amended 2018.</p> <p>(B) The unit shall renew the agreement with the Plastic Waste Recycler for the collection and recycling of plastic waste.</p> | <p>(A) We have obtained EPR registration certificate from Central Pollution Control Board under the PWM Rules 2016, as amended 2018. A copy of registration certificate is enclosed.</p> <p>(B) We have made an agreement with M/s. GEM Enviro Mgmt Pvt. Ltd. for collection and recycling of plastic waste. A copy of agreement is enclosed.</p> | <p>Done</p> <p>Done</p> |
| 4. | <p>The unit shall install water-meters at the source i.e. on the bore wells and maintain logbook record for the same.</p> | <p>We have installed water-meters at the source i.e. on the bore wells as per norms/rules and also maintaining logbook for record regularly. Photo graphs of water meters and log book are enclosed.</p> | <p>Done</p> |
| 5. | <p>The unit shall install Online Continuous Emission Monitoring System (OCEMS) at ETP and provide its connectivity to CPCB server and ensure continuous & uninterrupted data supply as per the specific condition of the Consent to Operate (CTO) issued by UPPCB.</p> | <p>We have installed Online Continuous Emission Monitoring System at ETP from M/s. Swan Technical Services Pvt. Ltd. A copy of installation report including photographs of cabin & instruments installed at OCEMS are enclosed.</p> | <p>Done</p> |

We hope you will find the above in order.

Thanks and Regards
For **Moon Beverages Limited**


S.R. Pande
General Manager- HR/Admin
9999515154


TRUE COPY

To
The Regional Officer
Uttar Pradesh Pollution Control Board
A- 1, First Floor, Shopping Complex,
Sector- Beta II, Greater Noida

Date: 9th October 2021

ANNEXURE R-11

Sub: Reply of NGT Query

Dear Sir,

This is in reference to Hon'ble NGT Query (OA no.) 69/2020 dt. 02.12.2020 and your notice no. 1443/NGT-38/2021 dt. 22.02.2021, In the above matter our reply are as given below-

| Query No. | Your Query | Reply/ Clarification | Status |
|-----------|---|--|------------------|
| 1. | The unit shall obtain NOC from the CGWA for the extraction of groundwater which has been expired on 28 th Sep 2018. | We have timely filed renewal application with the CGWA on 12 th Sep 2018. However Govt. of India issued a gazette on dt. 24.09.2020 and clarified/mentioned that "If the application for renewal is submitted in time and the CGWA Authority is unable to process the application in time, then No Objection Certificate (NOC) shall be deemed to be extended till the date of renewal of NOC" . We have got the NOC for ground water extraction from UP ground water Board, which is valid from 28.09.2018 to 27.09.2023. | Done |
| 2. | The unit shall provide Environmental Display Board at the main entrance gate instead of ETP area and update the environmental data regularly. | Environmental Display board already installed at the main entrance gate of factory with up to date environmental data. A photo is enclosed herewith for your ready reference. | Done |
| 3. | (A) The unit shall obtain EPR certification under the PWM Rules 2016, as amended 2018. (B) The unit shall renew the agreement with the Plastic Waste Recycler for the collection and recycling of plastic waste. | (A) We have obtained EPR registration certificate from Central Pollution Control Board under the PWM Rules 2016, as amended 2018. A copy of registration certificate is enclosed. (B) We have made an agreement with M/s. GEM Enviro Mgmt Pvt. Ltd. for collection and recycling of plastic waste. A copy of agreement is enclosed. | Done Done |

| | | | |
|----|--|---|------|
| 4. | The unit shall install water-meters at the source i.e. on the bore wells and maintain logbook record for the same. | We have installed water-meters at the source i.e. on the bore wells as per norms/rules and also maintaining logbook for record regularly. Photo graphs of water meters and log book are enclosed. | Done |
| 5. | The unit shall install Online Continuous Emission Monitoring System (OCEMS) at ETP and provide its connectivity to CPCB server and ensure continuous & uninterrupted data supply as per the specific condition of the Consent to Operate (CTO) issued by UPPCB. | We have installed Online Continuous Emission Monitoring System at ETP from M/s. Swan Technical Services Pvt. Ltd. A copy of installation report including photographs of cabin & instruments installed at OCEMS are enclosed. We have completed all the procedures about the above equipment. | Done |

We hope you will find the above in order.

Thanks and Regards

For **Moon Beverages Limited**



S.R. Pande

General Manager- HR/Admin

9999515154



TRUE COPY



HRD MOON BEVERAGES <hrmblgrnoida@gmail.com>

Your Renewal Application Submitted Successfully

3 messages

no-reply@cgwa-noc.gov.in <no-reply@cgwa-noc.gov.in>
To: hrmblgrnoida@gmail.com

12 September 2018 at 13:57

Dear MBLGRNOIDA ,

ANNEXURE R-12

Your Application Submitted Successfully.Your Application Detail are :
Application Number :21-4/275/UP/IND/2010
Applied for Renewal of NOC Number :CGWA/NOC/IND/REN/1/2015/0094
Applied For Renewal :2nd
Name of Industry :M/S MOON BEVERAGES LTD.
 Please note your application number for future reference.

This is system generated mail. Please do not reply.

no-reply@cgwa-noc.gov.in <no-reply@cgwa-noc.gov.in>
To: hrmblgrnoida@gmail.com

12 September 2018 at 13:57

Dear MBLGRNOIDA ,

Your Application Submitted Successfully.Your Application Detail are :
Application Number :21-4/275/UP/IND/2010
Applied for Renewal of NOC Number :CGWA/NOC/IND/REN/1/2015/0094
Applied For Renewal :2nd
Name of Industry :M/S MOON BEVERAGES LTD.
 Please note your application number for future reference.

This is system generated mail. Please do not reply.

HRD MOON BEVERAGES <hrmblgrnoida@gmail.com>
To: Rakesh Raman <rraman_moon@yahoo.com>

13 September 2018 at 10:05

FYIP

----- Forwarded message -----
 From: <no-reply@cgwa-noc.gov.in>
 Date: Wed, 12 Sep 2018 at 18:07
 Subject: Your Renewal Application Submitted Successfully
 To: <hrmblgrnoida@gmail.com>

Dear MBLGRNOIDA ,

Your Application Submitted Successfully.Your Application Detail are :
Application Number :21-4/275/UP/IND/2010
Applied for Renewal of NOC Number :CGWA/NOC/IND/REN/1/2015/0094
Applied For Renewal :2nd



**Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation**



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : MBLGRNOIDA

Previous Login Date Time: 20/02/2019 10:24:05 AM , IP Address: 182.75.117.242

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- [Change Password](#)
- [Profile](#)

| <p>Information</p> <p>Guidelines</p> <p>Steps for Filling</p> <p>Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> ◆ Industrial ◆ Infrastructure ◆ Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> ◆ Online <p>Location</p> <p>Area Type</p> <p>Segment-B Area</p> <p>Type</p> <p>Regional office</p> <p>Location</p> <p>CGWA</p> <p>Headquarters</p> <p>Reports</p> <p>Applied for NOC - Online</p> <p>NOC Issued-Online</p> <p>Contact Us</p> <p>Contact</p> | <p align="center">Application Status</p> <hr/> <p>Application No : 21-4/275/UP/IND/2010</p> <p>Receive Date : 01/02/2019</p> <p>Name of Industry : M/S MOON BEVERAGES LTD.</p> <p>Application Processing Fee : Rs. 500.00/- (Rupees Five Hundred Only) (Submitted: Yes)</p> <p>Current Stage : Application Processing Stage</p> <p>Current Status : In Process</p> <p>Address : Central Ground Water Board Northern Region Bhujai Bhavan, Sector-B, Sitapur Road Yojna Ram Bank Chauraha LUCKNOW UTTAR PRADESH</p> <hr/> <p align="center">Current Status</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="8">Application Verification</th> </tr> <tr> <th>Receive Date</th> <th>From User Name</th> <th>To User Name</th> <th>Forwarded User Name</th> <th>Action Date</th> <th>Action Internal Status</th> <th>Action Comment</th> <th>Copy of Application Received On</th> </tr> </thead> <tbody> <tr> <td>12/09/2018</td> <td>(Evaluation Officer)</td> <td>(Evaluation Officer)</td> <td>(Evaluation Officer)</td> <td>20/12/2018</td> <td>Approved</td> <td>Processing for second renewal.</td> <td>18/09/2018</td> </tr> </tbody> </table> <hr/> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Receive Date</th> <th>From User Name</th> <th>To User Name</th> <th>Forwarded User Name</th> <th>Action Date</th> <th>Action Internal Status</th> <th>Action Comment</th> <th>Ground Water Recom Per Day</th> <th>Ground Water Recom Annual</th> </tr> </thead> <tbody> <tr> <td>20/12/2018</td> <td>(Evaluation Officer)</td> <td>(Evaluation Officer)</td> <td>(Approval)</td> <td>28/12/2018</td> <td>Forward</td> <td>Forwarded</td> <td>1691.00</td> <td>507300.00</td> </tr> </tbody> </table> | Application Verification | | | | | | | | Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Copy of Application Received On | 12/09/2018 | (Evaluation Officer) | (Evaluation Officer) | (Evaluation Officer) | 20/12/2018 | Approved | Processing for second renewal. | 18/09/2018 | Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Ground Water Recom Per Day | Ground Water Recom Annual | 20/12/2018 | (Evaluation Officer) | (Evaluation Officer) | (Approval) | 28/12/2018 | Forward | Forwarded | 1691.00 | 507300.00 |
|---|--|--------------------------|----------------------|-------------|------------------------|--------------------------------|---------------------------------|---------------------------|--|--------------|----------------|--------------|---------------------|-------------|------------------------|----------------|---------------------------------|------------|----------------------|----------------------|----------------------|------------|----------|--------------------------------|------------|--------------|----------------|--------------|---------------------|-------------|------------------------|----------------|----------------------------|---------------------------|------------|----------------------|----------------------|------------|------------|---------|-----------|---------|-----------|
| Application Verification | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Copy of Application Received On | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12/09/2018 | (Evaluation Officer) | (Evaluation Officer) | (Evaluation Officer) | 20/12/2018 | Approved | Processing for second renewal. | 18/09/2018 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Ground Water Recom Per Day | Ground Water Recom Annual | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 20/12/2018 | (Evaluation Officer) | (Evaluation Officer) | (Approval) | 28/12/2018 | Forward | Forwarded | 1691.00 | 507300.00 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | | | |
|----------|----------|----------|-------|
| Officer) | Officer) | Officer) | to AO |
| Central | Central | Central | |
| Ground | Ground | Ground | |
| Water | Water | Water | |
| Board | Board | Board | |
| Northern | Northern | Northern | |
| Region | Region | Region | |

| | | | | | | | | |
|------------|-------------------------|-----------------------|------------------------|------------|---------|-----------|---------|-----------|
| 28/12/2018 | (Evaluation Officer) | (Approval Officer) | (Regional Director) | 01/02/2019 | Forward | Forwarded | 1691.00 | 507300.00 |
| | Central | Central | Central | | | | | |
| | Ground | Ground | Ground | | | | | |
| | Water | Water | Water | | | | | |
| | Board | Board | Board | | | | | |
| | Northern | Northern | Northern | | | | | |
| | Region | Region | Region | | | | | |

| | | | |
|------------|-----------------------|------------------------|--|
| 01/02/2019 | (Approval Officer) | (Regional Director) | |
| | Central | Central | |
| | Ground | Ground | |
| | Water | Water | |
| | Board | Board | |
| | Northern | Northern | |
| | Region | Region | |

NOC Processing

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment |
|---------------------------|----------------|--------------|---------------------|-------------|------------------------|----------------|
| No Record for this Stage. | | | | | | |

NOC Disbursement

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment |
|---------------------------|----------------|--------------|---------------------|-------------|------------------------|----------------|
| No Record for this Stage. | | | | | | |

[Go Back](#)



AUTHORISED BOTTLER OF
THE COCA-COLA COMPANY

MOON BEVERAGES LIMITED

2B/1, Ecotech III, Udyog Kendra, Greater Noida,
Distt. Gautam Budh Nagar (U.P.)

Dated : 13th Sep. 2018

To

The Regional Director

Central Ground Water Board, Northern Region

Bhujal Bhawan, Sector – B, Sitapur Road Yojna,

Ram Ram Bank Chouraha, LUCKNOW

UTTAR PRADESH – 226021.

SUB. – SUBMISSION OF APPLICATION FOR RENEWAL OF NOC VIDE APPLICATION NO.
21-4/275/UP/IND/2010 & OLD APPLICATION NO. 21-4(275)NR/CGWA/2010 2nd RENEWAL

Sir,

We are submitting herewith signed complete printout of the Application filled online as per subject
Printout receipt of processing fee through NON TAX RECEIPT PORTAL, Transaction ref.No.
1209180002693 Dated Sept.12 2018, is attached.

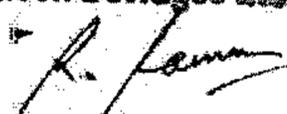
All the relevant supporting documents also attached herewith mentioned in the list.

You are kindly requested to do the needful & grant us NOC for abstraction of Ground water.

Thanking You,

Yours faithfully

For Moon Beverages Ltd.


Authorised Signatory

(RAKESH RAMAN)

MOON BEVERAGES LIMITED

GREATER NOIDA, U.P.

MOON BEVERAGES LIMITED

2B/1, Ecotech III, Udyog Kendra, Greater Noida,

Distt. Gautam Budh Nagar (U.P.) – 201308

List of enclosures:--

1. Complete Application generated online filling of NOCAP for NOC Renewal.
2. Processing fee receipt for renewal of NOC through NON TAX RECEIPT PORTAL.
3. Authorization letter.
4. Pond revival photographs.
5. Rain water harvesting photographs.
6. MOU of three no. of ponds – Deri Machha, Dujana & Sadullapur Village.
7. Plantation in Factory premises & other nearby area.
8. Piezometer data – Upstream & Downstream & Photographs.
9. Maintenance of Pond NOC by concerned Gram Pradhan.
10. Tube well fitted with flow meter – Photographs
11. Raw Water consumption Data
12. ETP discharge Data with Photographs
13. STP discharge Data with Photographs
14. Water Conservation measures & photographs
15. Copy of NOC dated 28 sep.2015
16. Compliance inspection documents, duly signed by RD
17. Certified Revenue Sketch & Site Plan

For Moon Beverages Ltd.



TRUE COPY



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : rramanmb1

Previous Login Date Time: 22/11/2019 10:09:02 AM , IP Address: 182.75.117.242

Logout

ANNEXURE R-13

Applicant Home | Apply | Feedback | Change Password | Profile

| <p>Information</p> <p>Guidelines</p> <p>Steps for Filling</p> <p>Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> ▶ Industrial ▶ Infrastructure ▶ Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> ▶ Online <p>Location</p> <p>Area Type</p> <p>Segment-B Area</p> <p>Type</p> <p>Regional office</p> <p>Location</p> <p>CGWA</p> <p>Headquarters</p> <p>Reports</p> <p>Applied for NOC -</p> <ul style="list-style-type: none"> Online NOC Issued-Online <p>Contact Us</p> <p>Contact</p> | <table style="width: 100%; border-collapse: collapse;"> <tr> <td style="text-align: center;">Industrial</td> <td style="text-align: center;">Infrastructure</td> <td style="text-align: center;">Mining</td> </tr> <tr> <td colspan="3" style="text-align: center;">Industrial</td> </tr> <tr> <td colspan="3">New- Save As Draft (Number of Save as Draft Application Allowed at a time : 3)</td> </tr> <tr> <td colspan="3">(Validity of Save as Draft Application : 2 Month(s))</td> </tr> <tr> <td style="text-align: center;">Sr. No.</td> <td style="text-align: center;">Name of Industry</td> <td style="text-align: center;">Created Date</td> </tr> <tr> <td colspan="3" style="text-align: center;">There is No Save As Draft Application.</td> </tr> <tr> <td colspan="3">Renew- Save As Draft</td> </tr> <tr> <td style="text-align: center;">Sr. No.</td> <td style="text-align: center;">Name of Industry</td> <td style="text-align: center;">Application Number</td> <td style="text-align: center;">Existing NOC</td> <td style="text-align: center;">Renewal</td> <td style="text-align: center;">Created Date</td> </tr> <tr> <td colspan="6" style="text-align: center;">There is No Save As Draft Application.</td> </tr> <tr> <td colspan="6" style="text-align: center;">Submitted : (Count : 1)</td> </tr> <tr> <th style="text-align: center;">Sr. No.</th> <th style="text-align: center;">Name of Industry</th> <th style="text-align: center;">Application Number</th> <th style="text-align: center;">Status</th> <th style="text-align: center;">Digital Signed Letter</th> <th style="text-align: center;">Scan Letter</th> <th style="text-align: center;">NOC-Number</th> <th style="text-align: center;">Apply Type</th> <th style="text-align: center;">Renewal</th> </tr> <tr> <td style="text-align: center;">1</td> <td>MOON BEVERAGES LIMITED</td> <td>21-4/885/UP/IND/2016</td> <td>(Approved) View</td> <td>Print</td> <td>Scan Letter</td> <td>CGWA/NOC/IND/ORIG/2016/2307 Self Compliance (Filled)</td> <td>Online</td> <td>Detail</td> </tr> </table> | Industrial | Infrastructure | Mining | Industrial | | | New- Save As Draft (Number of Save as Draft Application Allowed at a time : 3) | | | (Validity of Save as Draft Application : 2 Month(s)) | | | Sr. No. | Name of Industry | Created Date | There is No Save As Draft Application. | | | Renew- Save As Draft | | | Sr. No. | Name of Industry | Application Number | Existing NOC | Renewal | Created Date | There is No Save As Draft Application. | | | | | | Submitted : (Count : 1) | | | | | | Sr. No. | Name of Industry | Application Number | Status | Digital Signed Letter | Scan Letter | NOC-Number | Apply Type | Renewal | 1 | MOON BEVERAGES LIMITED | 21-4/885/UP/IND/2016 | (Approved) View | Print | Scan Letter | CGWA/NOC/IND/ORIG/2016/2307 Self Compliance (Filled) | Online | Detail |
|---|---|----------------------|-------------------|-----------------------|-------------------|---|------------|--|--|--|--|--|--|---------|------------------|--------------|--|--|--|----------------------|--|--|---------|------------------|--------------------|--------------|---------|--------------|--|--|--|--|--|--|-------------------------|--|--|--|--|--|---------|------------------|--------------------|--------|-----------------------|-------------|------------|------------|---------|---|------------------------|----------------------|-------------------|-------|-------------|---|--------|--------|
| Industrial | Infrastructure | Mining | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Industrial | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Sr. No. | Name of Industry | Created Date | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Sr. No. | Name of Industry | Application Number | Status | Digital Signed Letter | Scan Letter | NOC-Number | Apply Type | Renewal | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | MOON BEVERAGES LIMITED | 21-4/885/UP/IND/2016 | (Approved) View | Print | Scan Letter | CGWA/NOC/IND/ORIG/2016/2307 Self Compliance (Filled) | Online | Detail | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

A.S. [Signature]



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : rramanmb1

Previous Login Date Time: 22/11/2019 10:09:02 AM , IP Address: 182.75.117.242

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Information

Guidelines

Steps for Filling

Online Application

Documents

Required

Documents

Required for Online

Application

- ▶ Industrial
- ▶ Infrastructure
- ▶ Mining

Track Status

Application Status

- ▶ Online

Location

Area Type

Segment-B Area

Type

Regional office

Location

CGWA

Headquarters

Reports

Applied for NOC -

Online

NOC Issued-Online

Contact Us

Contact

Application Status

| | |
|-------------------------------------|---|
| Application No : | 21-4/885/UP/IND/2016 |
| Receive Date : | 15/05/2019 |
| Name of Industry : | MOON BEVERAGES LIMITED |
| Application Processing Fee : | Rs. 500.00/- (Rupees Five Hundred Only) (Submitted: Yes) |
| Current Stage : | Application Processing Stage |
| Current Status : | In Process |
| Address : | Central Ground Water Authority West Block-IIR K Puram SOUTH WEST DELHI |

Current Status

Application Verification

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Copy of Application Received On |
|--------------|----------------|---|---|-------------|------------------------|----------------|---------------------------------|
| 22/09/2018 | | (Evaluation Officer) Central Ground Water Board Northern Region | (Evaluation Officer) Central Ground Water Board Northern Region | 30/04/2019 | Approved | For Approval. | 27/09/2018 |

Application Processing

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment | Ground Water Recom Per Day | Ground Water Recom Annual |
|--------------|--|--|--|-------------|------------------------|---------------------------|----------------------------|---------------------------|
| 30/04/2019 | (Evaluation Officer) Central Ground Water | (Evaluation Officer) Central Ground Water | (Approval Officer) Central Ground Water | 01/05/2019 | Forward | Forwarded to AO, CGWA, NR | 1380.00 | 414000.00 |

As per

| | Board Northern Region | Board Northern Region | Board Northern Region | | | | | |
|------------|---|---|---|------------|---------|--------------------------------------|---------|-----------|
| 01/05/2019 | (Evaluation Officer) Central Ground Water Board Northern Region | (Approval Officer) Central Ground Water Board Northern Region | (Evaluation Officer) Central Ground Water Board Northern Region | 01/05/2019 | Return | Return to EO for correction | 1380.00 | 414000.00 |
| 01/05/2019 | (Approval Officer) Central Ground Water Board Northern Region | (Evaluation Officer) Central Ground Water Board Northern Region | (Approval Officer) Central Ground Water Board Northern Region | 01/05/2019 | Forward | Forwarded to AO, CGWA, NR. | 1380.00 | 414000.00 |
| 01/05/2019 | (Evaluation Officer) Central Ground Water Board Northern Region | (Approval Officer) Central Ground Water Board Northern Region | (Regional Director) Central Ground Water Board Northern Region | 15/05/2019 | Forward | Forwarded to RD, NR. | 1380.00 | 414000.00 |
| 15/05/2019 | (Approval Officer) Central Ground Water Board Northern Region | (Regional Director) Central Ground Water Board Northern Region | (Evaluation Officer) Central Ground Water Board Northern Region | 15/05/2019 | Forward | Forwarded to Member CGWA, New Delhi. | 1380.00 | 414000.00 |
| 15/05/2019 | (Regional Director) Central Ground Water Board Northern Region | (Evaluation Officer) Central Ground Water Board Northern Region | | | | | | |

NOC Processing

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment |
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No Record for this Stage.

NOC Disbursement

| Receive Date | From User Name | To User Name | Forwarded User Name | Action Date | Action Internal Status | Action Comment |
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No Record for this Stage.

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MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

ANNEXURE R-14

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

- Annexure I: Estimation of water requirements for drinking and domestic use.
- Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.
- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
- Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.
- Annexure V: Format of the Report on ground water conditions (for mining projects).
- Annexure VI: Indicative list of Infrastructure projects.
- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
 - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
 - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

- suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
 - iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
 - iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
 - v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
 - vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
 - vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges

I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

| Quantum of Groundwater withdrawal (m ³ /month) | Rate of ground water abstraction charges (Rs. per m ³) |
|--|---|
| 0-25 | No charge |
| 26-50 | 1.00 |
| >50 | 2.00 |

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | | |
|-------|---|------------------------------------|--------------------------------|----------------------------------|-----------------------------------|------------------------------------|
| | | Up to 50m ³ /day | 51 to <200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Safe | 1.00 | 3.00 | 5.00 | 8.00 | 10.00 |
| 2. | Semi-critical | 2.00 | 5.00 | 10.00 | 15.00 | 20.00 |
| 3. | Critical | 4.00 | 10.00 | 20.00 | 40.00 | 60.00 |

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | | |
|-------|---|------------------------------------|--------------------------------|----------------------------------|-----------------------------------|------------------------------------|
| | | Up to 50 m ³ /day | 51 to <200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Over-exploited (existing industries only) | 8.00 | 20.00 | 40.00 | 80.00 | 120.00 |

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | |
|-------|---|------------------------------------|----------------------------------|-----------------------------------|------------------------------------|
| | | < 200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Safe | 1.00 | 2.00 | 3.00 | 5.00 |
| 2. | Semi-critical | 2.00 | 3.00 | 5.00 | 8.00 |
| 3. | Critical | 4.00 | 6.00 | 8.00 | 10.00 |

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | |
|-------|---|------------------------------------|----------------------------------|-----------------------------------|------------------------------------|
| | | < 200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Over-exploited (existing industries / new Industries as per the present Guidelines) | 6.00 | 10.00 | 16.00 | 20.00 |

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | |
|-------|---|------------------------------------|----------------------------------|-----------------------------------|------------------------------------|
| | | < 200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Safe | 1.00 | 2.00 | 2.50 | 3.00 |
| 2. | Semi-critical | 2.00 | 2.50 | 3.00 | 4.00 |
| 3. | Critical | 3.00 | 4.00 | 5.00 | 6.00 |

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

| S.No. | Category of area ↓ Ground water use → | Quantum of ground water withdrawal | | | |
|-------|---|------------------------------------|-------------------------------------|---|---------------------------------------|
| | | < 200 m ³ /day | 200 to <1000 m ³ /day | 1000 to <5000 m ³ /day | 5000 m ³ /day and above |
| 1. | Over-exploited | 4.00 | 5.00 | 6.00 | 7.00 |

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

| Category | Rate per m ³ (in Rs.) |
|---------------|----------------------------------|
| Safe | 10 |
| Semi Critical | 20 |
| Critical | 25 |

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

| Category | Rate per m ³ (in Rs.) |
|----------------|----------------------------------|
| Over Exploited | 35 |

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

| Category | Use | Term of renewal |
|---|---|-----------------|
| Critical, Semi-critical and safe | Infrastructure projects for drinking & domestic use and urban Water Supply Agencies | 5 years |
| | Industries | 3 years |
| | Mines | 2 years |
| Over exploited | All users in 'Over-exploited areas' | 2 years |

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE R-15

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040006

VALID FROM 28/09/2018 TO 27/09/2023

| | | | |
|--|---|--|---|
| Name of the Applicant | MUKESH AGARWAL | | |
| Address of the Applicant: | PLOT NO. 2-B/1, ECOTECH- 3, UDHYOG KENDRA, G.B. NAGAR | | |
| Company Name: | MOON BEVERAGES LIMITED | Company Address | 2B/1, ECOTECH- III, UDHYOG KENDRA, GREATER NOIDA, |
| Serial No. of Application Form | GTBN0221NIN0107 | Date of Submission | 09/02/2021 |
| Specimen Signature of the User: | | | |
| Location particulars: | | | |
| District | Gautam Buddh Nagar | Block | DADRI |
| Plot No. | 2B/1, | | |
| Municipality/Corporation | ECOTECH III | Ward No. | UDHYOG KENDRA GREATER NOIDA |
| Holding No. | | | UDHYOG KENDRA GREATER NOIDA |
| Rate of Withdrawal (m³/hr.) | 75.00 | Date of Energization (In Case of Electric Pump) | 02/01/2009 |
| Particular of the Existing Well and Pumping Device | | | |
| Type of the Well | Tube Well/Boring | Purpose of the Well | Industrial |
| Assembly Size (For Tube Well) | 60.00 | Approx. Strainer Length (For Tube Well) | 0.00 |
| Diameter (For Dug Well) | 0.00 | Type of Pump to be Used: | Submersible |
| H.P. of the Pump: | 10.00 | Operational Device | Electric Motor |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 75.00 | Maximum Allowable Running Hours Per Day: | 8.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 180000 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.

- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter House, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/06/2021

Place:Gautam Buddh Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044168

VALID FROM 28/09/2018 TO 27/09/2023

| | | | |
|---|---|--|---|
| Name of the Applicant | MUKESH AGARWAL | | |
| Address of the Applicant: | PLOT NO. 2-B/1, ECOTECH- 3, UDHYOG KENDRA, G.B. NAGAR | | |
| Company Name: | MOON BEVERAGES LIMITED | Company Address | 2B/1, ECOTECH- III, UDHYOG KENDRA, GREATER NOIDA, |
| Serial No. of Application Form | GTBN0221NIN0127 | Date of Submission | 11/02/2021 |
| Specimen Signature of the User: | | | |
| Location particulars: | | | |
| District | Gautam Buddh Nagar | Block | DADRI |
| Plot No. | 2B/1, | | |
| Municipality/Corporation | ECOTECH III | Ward No. | UDHYOG KENDRA GREATER NOIDA |
| Holding No. | | | UDHYOG KENDRA GREATER NOIDA |
| Rate of Withdrawal (m³/hr.) | 75.00 | Date of Energization (In Case of Electric Pump) | 02/01/2009 |

Particular of the Existing Well and Pumping Device

| | | | |
|--|------------------|---|----------------|
| Type of the Well | Tube Well/Boring | Purpose of the Well | Industrial |
| Assembly Size (For Tube Well) | 60.00 | Approx. Strainer Length (For Tube Well) | 0.00 |
| Diameter (For Dug Well) | 0.00 | Type of Pump to be Used: | Submersible |
| H.P. of the Pump: | 10.00 | Operational Device | Electric Motor |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 75.00 | Maximum Allowable Running Hours Per Day: | 8.00 |
| Maximum Allowable Annual Extraction of Ground Water: | | | 180000 |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.

- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery. pesticides/ insecticides. fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/06/2021

Place:Gautam Buddh Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC043702

VALID FROM 28/09/2018 TO 27/09/2023

| | | | |
|--|---|--|--|
| Name of the Applicant | MUKESH AGARWAL | | |
| Address of the Applicant: | PLOT NO. 2-B/1, ECOTECH- 3, UDHYOG KENDRA, G.B. NAGAR | | |
| Company Name: | MOON BEVERAGES LIMITED | Company Address | 2B/1, ECOTECH- III, UDHYOG KENDRA, GREATER NOIDA, |
| Serial No. of Application Form | GTBN0221NIN0128 | Date of Submission | 11/02/2021 |
| Specimen Signature of the User: | | | |
| Location particulars: | | | |
| District | Gautam Buddh Nagar | Block | DADRI |
| Plot No. | 2B/1, | | |
| Municipality/Corporation | ECOTECH III | Ward No. | UDHYOG KENDRA GREATER NOIDA |
| Holding No. | UDHYOG KENDRA GREATER NOIDA | | |
| Rate of Withdrawal (m³/hr.) | 75.00 | Date of Energization (In Case of Electric Pump) | 02/01/2009 |
| Particular of the Existing Well and Pumping Device | | | |
| Type of the Well | Tube Well/Boring | Purpose of the Well | Industrial |
| Assembly Size (For Tube Well) | 60.00 | Approx. Strainer Length (For Tube Well) | 0.00 |
| Diameter (For Dug Well) | 0.00 | Type of Pump to be Used: | Submersible |
| H.P. of the Pump: | 10.00 | Operational Device | Electric Motor |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 75.00 | Maximum Allowable Running Hours Per Day: | 8.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 180000 | | |

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
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|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- Any other condition(s) that may be imposed by the concerned Authority.

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 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2021

Place:Gautam Buddh Nagar

This certificate is electronically generated and does not require digital signature

CHALLAN

(भुगर्भ विभाग, उ०प्र०)

Government of Uttar PradeshUttar Pradesh Treasury Form-209(1) - Challan for Depositing Money
[To be submitted through Net-Payment]

| | |
|-----------------------------------|---------------------------------|
| Challan No.: BHV210000176 | Challan Date: 31/05/2021 |
| Assessment Year: 2020-2021 | Tax Period: ANNUAL |
| Name of the Bank: | State Bank of India |
| Unique Id: | |
| Depositor Name: | MUKESH AGARWAL |
| Depositor Address: | Nil |

| Head | Description | Serial No. | Amount (in Rs.) |
|-----------------|---------------------------|------------|-----------------|
| 823500200040000 | भुगर्भ जल निधि | 1 | 810000.00 |
| | Totals of the above heads | -- | 810000.00 |

A SUM OF Rs. 810000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVIOXK4, Scroll Date:-02/06/2021

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(भुगर्भ विभाग, उ०प्र०)

Government of Uttar Pradesh

| | |
|--------------------------------------|-------------------------------------|
| Transaction No.: BHV210000118 | Transaction Date: 29/05/2021 |
| Assessment Year: 2020-2021 | Tax Period: ANNUAL |
| Name of the Bank: | State Bank of India |
| Unique Id: | |
| Depositor Name: | MUKESH AGARWAL |
| Depositor Address: | Nil |

| Head | Description | Serial No. | Amount (in Rs.) |
|-----------------|---------------------------|------------|-----------------|
| 823500200040000 | भुगर्भ जल निधि | 1 | 810000.00 |
| | Totals of the above heads | -- | 810000.00 |

A SUM OF Rs. 810000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.
(Depositor Remarks->None)
THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVHKHT4, Scroll Date:-NA
Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAAVHKHT4 for status of the deposit.

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(भुगर्भ विभाग, उ०प्र०)

Government of Uttar Pradesh

| | |
|--------------------------------------|-------------------------------------|
| Transaction No.: BHV210000172 | Transaction Date: 31/05/2021 |
| Assessment Year: 2020-2021 | Tax Period: ANNUAL |
| Name of the Bank: | State Bank of India |
| Unique Id: | |
| Depositor Name: | MUKESH AGARWAL |
| Depositor Address: | Nil |

| Head | Description | Serial No. | Amount (in Rs.) |
|-----------------|---------------------------|------------|-----------------|
| 823500200040000 | भुगर्भ जल निधि | 1 | 810000.00 |
| | Totals of the above heads | -- | 810000.00 |

A SUM OF Rs. 810000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVIOQF2, Scroll Date:-NA
Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan,
Lucknow referring CPAAVIOQF2 for status of the deposit.



TRUE COPY

Sushil Bhatt

Applicants

VERSUS

Moon Beverages Ltd.&Ors

Respondents

KNOW ALL, to whom these present shall come that I/We M/s Moon Beverages Ltd., the above named Respondent No. 1, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:

Utkarsh Sharma [Advocate (UP02599/2011), 139, Setalvad Block, Supreme Court, New Delhi]

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us. To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the manner as my/our own acts, as if done by me/us for all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute : result of the said case. The adjournment costs whenever ordered be of the Advocate, which he shall receive and retain himself.

Undersigned do hereby agree that in the event of the whole or part of me/us to be paid to the Advocate remaining unpaid he shall be away from the prosecution of the said case until the same is paid up, only for the above case and above Court. I/We hereby agree that if, I/We will not be entitled for the refund of the same in any case - case lasts for more than three years, the advocate shall be entitled equivalent to half of the agreed fee for every addition three or part

WHEREOF I/WE do hereunto set my/our hand to these presents which have been understood by me/us on this day of November,



Accepted subject to the terms of fees

Utkarsh Sharma
Advocate

MOON BEVERAGES LTD.

Utkarsh Sharma
Signature
Identified
Utkarsh Sharma
DIRECTOR
Client



Utkarsh Sharma <utkarsh.sharma7@gmail.com>

Original Application No. 69 of 2020- Sushil Bhatt vs Moon Beverages Limited & Ors

Utkarsh Sharma <utkarsh.sharma7@gmail.com>
To: susilbhatt2020@gmail.com, pradeepmisra@yahoo.com

Mon, Nov 22, 2021 at 8:47 PM

Dear All,

Please find attached the copy of the Reply being filed on behalf of Respondent Nos. 1 and 2/Moon Beverages Limited in the captioned matter.

You are kindly requested to treat this mail as formal service of the Reply and acknowledge the receipt of the same.

With Regards,

--

Utkarsh Sharma
Advocate-on-Record
Supreme Court of India
9312061203

 **REPLY-FINAL FILING.pdf**
12758K